

the Petroleum Ministry or whatever Ministry concerned has been taken so far. I request the Government that immediate action should be taken to ensure the minimum supply of these items. I want you to supply some quantity of these items if not in large quantity(Interruptions) Thousands of people met me yesterday in Bangalore. They wanted me to take up this matter to the concerned people. I am sorry that I could not reach here in time yesterday. I request the Government, through you, that proper arrangements are made to supply kerosene, diesel and petrol in time.

Otherwise, I have to sit on dharna here until you make these things available to the people there. This is a very serious matter. Bangalore city is one of the important cities in the country and it is a highly industrially developed city. I would like to request the Government through you to take steps to see that proper supplies are made available to the people there.

(Interruptions)

13.16 Hrs.

PAPERS LAID ON THE TABLE

Review on the working of and Annual Report of Kudremukh Iron Ore Company Limited Bangalore for 1989-90.

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMEN-TARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): I on behalf of my colleague, Shri Dinesh Goswami, beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) Review by the Government on the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1989-90.

- (2) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1989-90 along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-1223/90].

Notifications under Imports and Exports (Control) Act, 1947

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI ARANGIL SHREEDHARAN): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) issued under section 3 of the Imports and Exports (Control) Act, 1947:—

- (1) The Exports (Control) Fifteenth Amendment Order, 1989 published in Notification No. S.O. 758(E) in Gazette of India dated the 26th September, 1989.
- (2) The Exports (Control) Sixteenth Amendment Order, 1989 published in Notification No. S.O. 765(E) in Gazette of India dated the 27th September, 1989.
- (3) The Exports (Control) Nineteenth Amendment Order, 1989 published in Notification No. S.O. 877(E) in Gazette of India dated the 30th October, 1989.
- (4) The Exports (Control) Twentieth Amendment Order, 1989 published in Notification No. S.O. 913(E) in Gazette of India dated the 3rd November, 1989.
- (5) The Exports (Control) Twenty-third Amendment Order, 1989 published in Notification No. S.O. 1058(E) in Gazette of India dated the 19th December, 1989.
- (6) The Exports (Control) First Amendment Order, 1990 Published in Notification No. S.O. 33(E) in Gazette of India dated the 11th January, 1990.

- (7) The Exports (Control) Second Amendment Order, 1990 published in Notification No. S.O. 43(E) in Gazette of India dated the 16th January, 1990.
- (8) The Exports (Control) Fifth Amendment Order, 1990 published in Notification No. S.O. 221(E) in Gazette of India dated the 13th March, 1990.
- (9) The Exports (Control) Sixth Amendment Order, 1990 published in Notification No. S.O. 227(E) in Gazette of India dated the 16th March, 1990.
- (10) The Exports (Control) Eighth Amendment Order, 1990 published in Notification No. S.O. 330(E) in Gazette of India dated the 17th April, 1990.
- (11) The Exports (Control) Ninth Amendment Order, 1990 published in Notification No. S.O. 340(E) in Gazette of India dated the 25th April, 1990.
- (12) The Exports (Control) Tenth Amendment Order, 1990 published in Notification No. S.O. 359(E) in Gazette of India dated the 30th April, 1990.
- (13) The Exports (Control) Eleventh Amendment Order, 1990 published in Notification No. S.O. 364(E) in Gazette of India dated the 30th April, 1990.
- (14) The Exports (Control) Twelfth Amendment Order, 1990 published in Notification No. S.O. 402(E) in Gazette of India dated the 23rd May, 1990.
- (15) The Exports (Control) Fourteenth Amendment Order, 1990 published in Notification No. S.O. 463(E) in Gazette of India dated the 6th June, 1990.
- (16) The Exports (Control) Sixteenth Amendment Order, 1990 published in Notification No. S.O. 506(E) in Gazette of India dated the 25th June, 1990.

Notifications under Central Excises & Salt Act, 1944.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excises and Salt Act, 1944:—

- (i) G.S.R. 434(E) published in Gazette of India dated the 20th April, 1990 together with an explanatory note making certain amendments to Notification No. 266/67-CE, dated the 28th November, 1967.
- (ii) The Central Excise (Fourth Amendment) Rules, 1990 published in Notification No. G.S.R. 454(E) in Gazette of India dated the 20th April, 1990.
- (iii) G.S.R. 576(E) published in Gazette of India dated the 18th June, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on gold potassium cyanide, manufactured from gold and used in the electronic industry and as is equivalent to the duty of excise leviable on the value of gold used in the manufacture of such gold potassium cyanide, shall not be required to be paid during the period from 1st June, 1981 to 16th July, 1987.
- (iv) G.S.R. 577(E) published in Gazette of India dated the 18th June, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty on sheets, boards, blocks of thermocol shall not be required to be paid during the period commencing from 1st March, 1986 to 12th April, 1989.

(v) The Central Excise (Fifth Amendment) Rules, 1990 published in Notification No. G.S.R. 579(E) in Gazette of India dated the 18th June, 1990.

(vi) G.S.R. 607 (E) published in Gazette of India dated the 2nd July, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the duty of excise and the special duty of excise on sulphur dioxide and sulphur trioxide when consumed captively in the manufacture of sulphuric acid, shall not be required to be paid during the period from 28th February 1986 to 15th May, 1989.

(vii) G.S.R. 608(E) published in Gazette of India dated the 2nd July, 1990 together with an explanatory memorandum seeking to provide that in accordance with a general practice that was prevalent at the relevant time, the excise duty and special duty of excise shortlevied on foam rubber lubricating pads shall not be required to be paid during the period from 1st March, 1986 to 28th February, 1989.

(viii) G.S.R. 616(E) published in Gazette of India dated the 3rd July, 1990 making certain amendments to Notification Nos. 272/79-CE dated the 18th October, 1979, 237/85-CE and 238/85-CE dated the 15th November, 1985, 5/86-CE dated the 20th January, 1986 and 398/86-CE dated the 26th August, 1986.

(ix) G.S.R. 617(E) published in Gazette of India dated the 3rd July, 1990 making certain amendments to Notification No. 186/75-CE dated the 21st August, 1975.

(x) G.S.R. 618(E) published in Gazette of India dated the 3rd July, 1990 making certain amendments to Notification No. 123/81-CE, dated the 2nd June, 1981.

[Placed in Library. See No. LT--1225/90.]

13.17 hrs.

BUSINESS OF THE HOUSE

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SATYA PAL MALIK): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing Monday, the 20th August, 1990, will consist of:—

1. Consideration of any item of Government Business carried over from today's Order Paper.
2. Consideration and passing of the Prasar Bharati (Broadcasting Corporation of India) Bill, 1989.
3. Discussion and Voting on:—
 - (a) Demands for Grants for 1990-91 in respect of Punjab.
 - (b) Supplementary Demands for Grants (General) for 1990-91.
 - (c) Supplementary Demands for Grants (Railways) for 1990-91.
4. Consideration and passing of the Lokpal Bill, 1989.

(Interruptions)*

*Not recorded

21—1 LSS/ND/90